

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-515

(IB)-532(PB)/2017

CA/297/2019, CA/1657/2019, IA/5502/2023

IN THE MATTER OF:

Punjab National Bank

....Applicant

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 18.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Adv. Aishwarya Prasad, Proxy Counsel

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy Counsel on behalf of Liquidator is present and submitted that the main counsel is in his legs before Hon'ble NCLAT and therefore, sought adjournment. In view of this, list the matter along with IAs on **30.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)